

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (C) No. 2937/2022

[Arising out of impugned final judgment and order dated 21-12-2021 in CRP No. 1168/2021 passed by the High Court for The State of Telangana at Hyderabad]

HABIB ALLADIN & ORS.

Petitioner(s)

VERSUS

MOHAMMED AHMED

Respondent(s)

(IA No. 142861/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 25227/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 107802/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 09-01-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) Mr. C. Aryama Sundaram, Sr. Adv.
Mr. Pranab Kumar Mullick, AOR
Ms. Soma Mullick, Adv.
Mr. S. N. Shakeel, Adv.
Mr. Abhishek Gupta, Adv.
Mr. Hemant Kumar, Adv.

For Respondent(s) Mr. Niranjana Reddy, Sr. Adv.
Mr. Anirudh Wadhwa, Adv.
Mr. Debarshi Chakraborty, Adv.
Ms. Akhila P, Adv.
Mr. Vipul Kumar, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Re-list on 13.01.2026 with the understanding that the matter will be taken up at 02.00 p.m.

(BABITA PANDEY)
AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)